

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT WESTERN ZONE BENCH AT PUNE
ORIGINAL APPLICATION 46/2020**

IN THE MATTER OF:

Dr Sushma Date And Ors.

....Applicants

Versus

M/s Pune Municipal Corporation and Ors.

....Respondents

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Rahul Garg

Advocate for Respondent No. 1

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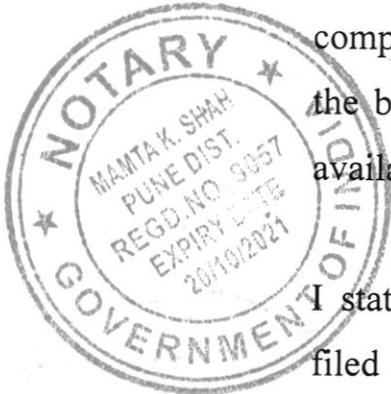
Versus

M/s Pune Municipal Corporation and Ors.

....Respondents

**ADDITIONAL AFFIDAVIT AND PARAGRAPH-WISE REBUTTAL
OF REJOINER FILED BY APPLICANT NO. 1 DATED 02/08/2021:**

I, Aniruddha G. Pawaskar, am incharge of Water Supply Department, Pune Municipal Corporation and I am competent to file say. I am filing this Additional Affidavit on the basis of information given to me and documents made available to me.



I state and submit that this Additional Affidavit has been filed by Respondent No. 1 PMC to bring certain facts on record and to respond to the rejoinder filed by the Applicant.

I state and submit that I deny all the allegations made by the Applicant in the original application as well as the Rejoinder and failure to deny each and every allegation does not amount to admission thereof on part of this Respondent.

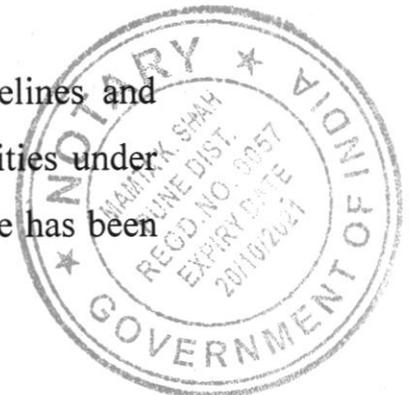
**ADDITIONAL AFFIDAVIT ON BEHALF OF
RESPONDENT NO. 1**

1. I state that Section 2 of Forest (Conservation) Act, 1980 sets out in detail what does not constitute 'Non-forest activities'. The relevant portion is reproduced below for ready reference:

[Explanation:- For the purpose of this section "non-forest purpose" means the breaking or clearing of any forest land or portion thereof for- (a) the cultivation of tea, coffee, species, rubber, palms, oil-bearing plants, horticultural crops of medicinal plants;

(b) any purpose other than reforestation, but does not include any work relating or ancillary to conservation, Development and management of forests and wildlife, namely, the establishment of check-posts, fire lines, wireless communications and Construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes.] Emphasis supplied.

Thus, it is amply clear that construction of pipelines and construction of water tanks are permissible activities under the Forest (Conservation) Act, 1980 and that there has been no violation of the said act by the PMC.



2. I state that S. No. 44,49 to 53 (Law College Hill) are not forest lands. For non-forest areas and areas within the municipal limits, Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 is applicable. Section 8 of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 is reproduced below for ready reference:

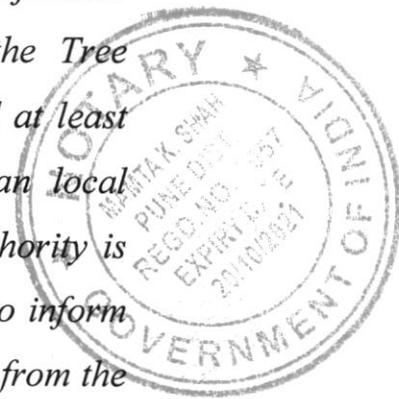
- (1) *On and after the date on which this Act is brought into force in any **urban area**, notwithstanding any custom, usage, contract or law for the time being in force, no person shall fell any tree or cause any tree to be felled in any land, whether of his ownership or otherwise, situated within that urban area, except with the previous permission of the Tree Officer.* (2) *If [any person, including an officer of the urban local authority or an officer of the State Government or the Central Government, proposes] to fell a tree, he shall apply in writing to the [Tree Authority] for permission in that behalf. The application shall be accompanied by [the description of the tree and] a site plan, indicating the position of the tree required to be felled and the reasons therefore. [(3) (a) On receipt of such application, the Tree Authority shall cause the Tree Officer to personally inspect the tree and hold enquiry and submit a report to the Tree Authority within a period of thirty days from the date of receipt of such application. Adequate public notice shall be given by the Tree Officer by advertising in local newspapers as well as by affixing a notice on a conspicuous part of the tree that is required to be fell. Thereafter, the Tree Authority may give permission with or without conditions or refuse it, within a period of sixty days from the date of receipt of the application. However, no tree shall be fell until fifteen days after such*



permission is given : Provided that, no such permission shall be refused if, in the opinion of the Tree Authority, the tree is dead, or diseased or wind-fallen, or it constitutes a danger to life or property, or obstructs traffic; and if any objection is received against such permission, the matter shall be placed before the Tree Authority for reconsideration, and a decision shall be taken within two weeks after giving a hearing to the person who has raised the objection.

(b) A report of permissions granted by the Tree Authority for felling trees shall be submitted at least once in six months to the concerned urban local authority in whose jurisdiction the Tree Authority is functioning.] [(4) If the Tree Authority fails to inform the applicant of its decision within sixty days, from the date of the receipt of the application by it, or if the receipt of the application has been acknowledged by it within this period, from the date of acknowledgement of the receipt of the application, the permission applied for shall be deemed to have been granted.]Emphasis supplied.

Requisite permissions under the aforesaid act have been duly obtained from the competent authorities by the Respondent No. 1 PMC.



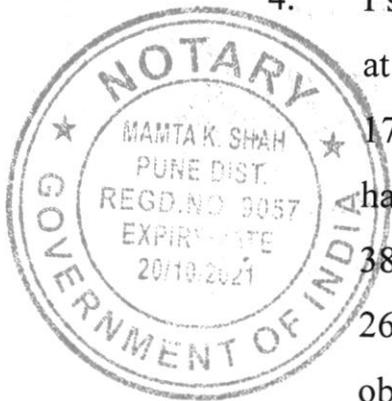
3. I state and submit that S. No. 262 (Fergusson College Hill) and S. No. 38 (Panchawati Hill) are forest lands. MOEF&CC has given in-principle permission for diversion of 0.7031 ha forest land for the site at S. No. 262 via F.No. FC-I/MH-175/2021-NGP/8543 dated 25/08/2021.

In-principle permission obtained from the MOEF&CC bearing number F.No. FC-I/MH-175/2021-NGP/8543 dated 25/08/2021 is annexed herewith and marked under “**Annexure A**”.

4. I state that MOEF&CC has also given permission for the site at S.No. 38 (Panchawati Hill) vide F.No. FC-I/MH-174/2021-NGP/8542 dated 25/08/2021. Thus, MOEF&CC has given in-principle permission for the site at S.No. 38(Panchawati Hill) and also for the site located at S. No. 262(Fergusson College Hill). In-principle permission obtained from the MOEF&CC bearing number F.No. FC-I/MH-175/2021-NGP/8542 dated 25/08/2021 is annexed herewith and marked under “**Annexure B**”.

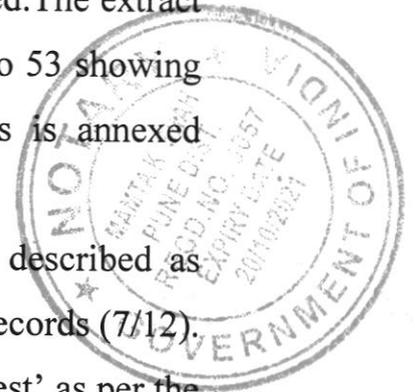
5. Three sites are the subject matter of this case. Out of these:

a) The site at S. Nos. 44, 49 to 53 (Law College Hill) are reserved for building water tanks according to the Development Plan of PMC. Hence, the sites at S. Nos. 44, 49 to 53 cannot be forest lands and reserved for building water tanks at the same time. PMC has relied on the Development Plan when constructing new water



tanks. In the affidavit filed by the Respondent No. 3, Forest department, at para. 3, it is clearly stated that S. No. 44, 49 to 53 are not Forest Lands. Thus, Forest (Conservation) Act 1980 is not applicable for S. No. 44, 49 to 53 (Law College Hill). Requisite permission under the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 was obtained. The extract of the development plan for S. No. 44, 49 to 53 showing the land reserved for water tank purposes is annexed herewith and marked under "Annexure C".

- b) The site at S. No. 38 (Panchwati Hill) is described as 'open grasslands' in the relevant Revenue Records (7/12). S. No. 38(Panchawati Hill) is a 'deemed forest' as per the directions of the Hon'ble Supreme Court. No trees were cut at this site. Accordingly, as on today, in-principle clearance has been obtained from the MOEF&CC.
- c) The site at S. No. 262 (Fergusson College Hill) is located on forest lands. Accordingly, in-principle permission has been obtained from the MOEF&CC. No trees were cut at this site. According to the Explanation to section 2 of the Forest (Conservation) Act, 1980, 'non-forest' purpose does not include, inter alia, construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes. Hence, the demolition of old tanks at S. No. 262 does not constitute a violation of section 2 of the Forest (Conservation) Act, 1980.



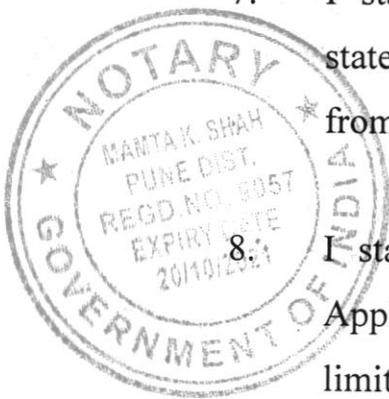
**PARAGRAPH-WISE REBUTTAL OF REJOINDER FILED BY
APPLICANT NO. 1 DATED 02/08/2021:**

6. I state and submit that the Applicant is deliberately trying to misrepresent that the affidavit filed by PMC is fraught with contradictions and inconsistencies. All the statements in the previous affidavit filed by the PMC are consistent with each other and do not have any contradictions. The applicant is trying to put words in the mouth of PMC by deliberately misconstruing the statements in the affidavit and by making farfetched inferences.

7. I state and submit that paragraph nos. 1, 2 and 3 are statements of fact and hence do not require any response from this Respondent no. 1 PMC.

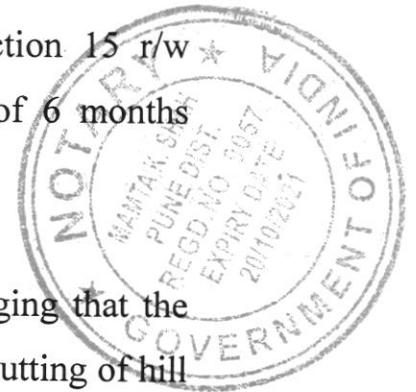
8. I state and submit that at paragraph nos. 4 and 5, the Applicant is alleging that this application is within the limitation of 5 years as under section 15 of National Green Tribunal Act, 2010 (Henceforth referred to as 'NGT Act'). The applicant has deliberately filed this present application under multiple sections, that is, section 14 and section 15 r/w section 20 in order to escape the limitation of 6 months under section 14 of NGT Act.

9. I state and submit that, at para. no. 7, applicant is alleging that construction of water tanks violates section 2 of the Forest (Conservation) Act, 1980. This statement is false and



baseless. As mentioned previously, Forest (Conservation) Act is not applicable for the site at S. No. 44, 49 to 53. For the sites at S. No. 38(Panchawati Hill) and S. No. 262, requisite in-principle permissions have been obtained from the MOEF&CC vide F.No. FC-I/MH-175/2021-NGP/8543 dated 25/08/2021 and vide F.No. FC-I/MH-174/2021-NGP/8542 dated 25/08/2021. Hence, there has been no violation of section 2 of the Forest (Conservation) Act, 1980.

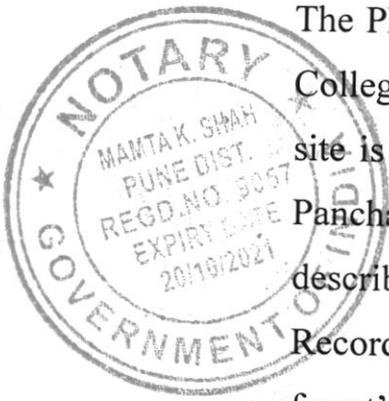
10. I state and submit that, with reference to para. 8, the applicant has deliberately filed this present application under multiple sections, that is, section 14 and section 15 r/w section 20 in order to escape the limitation of 6 months imposed by section 14 of NGT Act.
11. With reference to para. 9, the applicant is alleging that the PMC has made contradictory claims regarding cutting of hill slope, leveling the land and felling of trees in the affidavit filed by PMC. I repeat that this statement is false and baseless. The statements in the affidavit filed by PMC are consistent with each other and there are no contradictions. There has been felling of trees at only one site, that is, Law College Hill (S. No. 44, 49 to 53). As mentioned previously, Law College Hill (S. No. 44, 49 to 53) is not 'forest land'. I submit that permission from Tree Authority, PMC is required for felling of trees on non-forest urban land according to section 3 and section 4 of Maharashtra (Urban



Areas) Protection and Preservation of Trees Act, 1975. Permission from Tree Authority, Pune was obtained vide outward no. 7234 dt. 21/01/2019 before felling the trees. Therefore, there has been no violation of section 2 of the Forest (Conservation) Act, 1980.

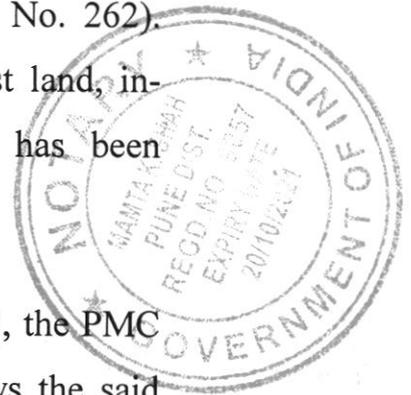
12. With reference to para. 10, the applicant continues to allege that the PMC has made contradictory statements. I repeat that the statements in the affidavit filed by PMC are consistent with each other and there are no contradictions. The PMC firmly maintains that the construction site at Law College Hill is not on forest land. Fergusson College Hill site is classified as 'Forest land'. With respect to S. No. 38 Panchawati Hill, The construction site at S. No. 38 is described as 'open grasslands' in the relevant Revenue Records (7/12). S. No. 38(Panchawati Hill) is a 'deemed forest' as per the directions of the Hon'ble Supreme Court. In-principle clearance has been obtained from the MOEF&CC for S.No.38 Panchvati, Pashan, vide F.No. FC-I/MH-174/2021-NGP/8542 dated 25/08/2021.

13. At para. 11, the applicant alleges that PMC has applied for forest clearance for project sites situated at Bhamburda (Shivajinagar) S. No. 262 and Pashan Panchvati S. No. 38. I admit that the PMC has obtained in-principle Forest Clearance from the MOEF&CC vide F.No. FC-I/MH-



175/2021-NGP/8543 dated 25/08/2021 and vide F.No. FC-I/MH-174/2021-NGP/8542 dated 25/08/2021 respectively.

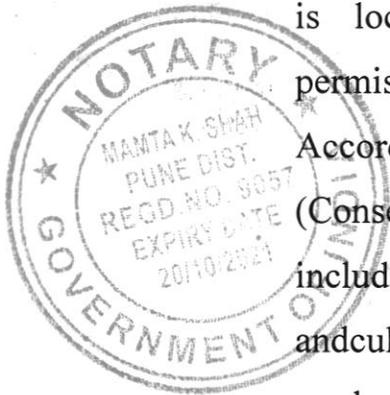
14. With reference to para. 12, I state and submit that the PMC has never denied that the impugned site on Fergusson College Hill (S. No. 262) is forest land. As mentioned previously, old tanks were demolished for construction of new larger tanks at Fergusson College Hill (S. No. 262). Since such an expansion will utilize some forest land, in-principle forest clearance for additional land has been obtained from the MOEF&CC.
15. I state and submit that, with reference to para. 13, the PMC has relied on the relevant 7/12 record that shows the said Panchawati Hill site (Pashan S. No. 38) as 'open grasslands'. S. No. 38 is a 'deemed forest' as per the directions of the Hon'ble Supreme Court. PMC has received in-principle clearance for the site at S. No. 38 Panchawati Hill from MOEF&CC vide F.No. FC-I/MH-174/2021-NGP/8542 dated 25/08/2021.
16. With reference to para. 14, I state and submit that the development plan of the PMC features only 'Broad Zoning' on the map. So, even if the whole area is shown as a forest on the map, the relevant 7/12 shows the concerned construction site as 'open grasslands'. S. No. 38(Panchawati Hill) is a 'deemed forest' as per the directions of the Hon'ble



Supreme Court. PMC has obtained in-principle clearance from the MOEF&CC.

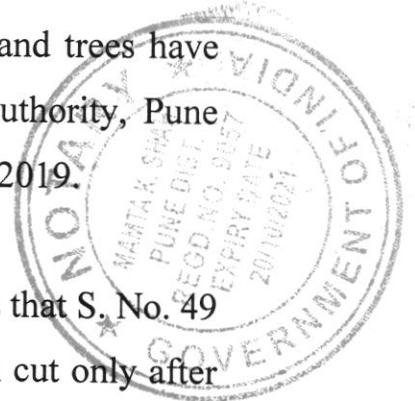
17. I state and submit that at para. 15, the applicant continues to allege that PMC full knowledge of the Forest status of S. no. 262 and S. no. 38. Regarding S.No.38 (Panchawati Hill), PMC considered it as a lawful act to proceed with the construction of water tank because it is mentioned in the relevant 7/12 that PMC has the right to repair and subsequently PMC obtained clearance from MOEF&CC. The construction site at S. No. 262 (Fergusson College Hill) is located on forest lands. Accordingly, in-principle permission has been obtained from the MOEF&CC. According to the Explanation to section 2 of the Forest (Conservation) Act, 1980, 'non-forest' purpose does not include, inter alia, construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes. Hence, the demolition of old tanks at S. No. 262 does not constitute a violation of section 2 of the Forest (Conservation) Act, 1980.

18. At para. 16 and 17, the applicant is alleging that PMC has not denied that S. No. 49 to 53 are forest lands. The applicant has also alleged that PMC has failed to refute the evidence provided by the applicant. These allegations are false and baseless allegations and hence denied by this Respondent no. 1. PMC has always maintained that S. No.

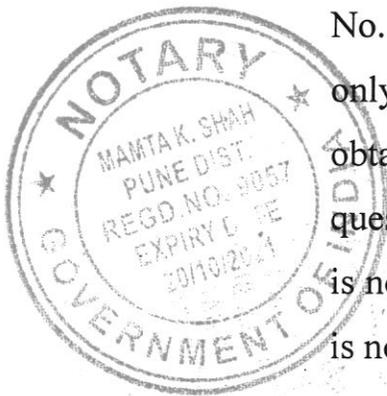


49 to 53 are not forest lands. In the affidavit filed by the Respondent no. 3, Forest Department, Maharashtra, at para. 3., it is clearly stated that survey numbers 49 to 53 are not forest lands in the possession of the Forest Department. This is the clearest refutation of the applicant's claim at paras. 16 and 17 of the rejoinder filed by them. The applicant also claimed that there has been felling of trees at S. No. 49 to 53. The PMC has never denied that there has been felling of trees at survey numbers 49 to 53. However, permission from Tree Authority, Pune was obtained vide outward no. 7234 dt. 21/01/2019 before the felling of trees. Thus, PMC maintains that S. No. 49 to 53 are **not** forest lands and trees have been cut only after permission from Tree Authority, Pune was obtained vide outward no. 7234 dt. 21/01/2019.

19. With reference to para. 18, the PMC maintains that S. No. 49 to 53 are **not** forest lands and trees have been cut only after permission from Tree Authority, Pune was obtained vide outward no. 7234 dt. 21/01/2019. In the affidavit filed by the Respondent no. 3, Forest Department, Maharashtra, at para. 3., it is clearly stated that survey numbers 49 to 53 are not forest lands in the possession of the Forest Department. Hence, the allegations at para. 18 are false and baseless. Hereto marked and annexed the permission obtained from Tree Authority vide Outward no. 7234 dt. 21/01/2019 is under "**Annexure D**".

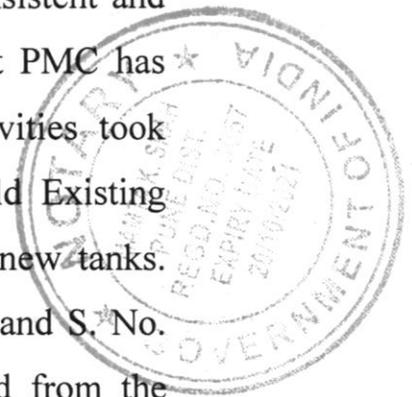


20. Para. 19 contains a statement of case law and hence requires no response from this Respondent no. 1.
21. At para. 20, the applicant continues to allege that the site at S. No. 49 to 53(Law College Hill)is located on forest lands. It is further alleged that since no clearance has been obtained from the Forest Department, all the activities are in violation of Forest (Conservation) Act, 1980. These allegations are false and baseless and hence denied. PMC maintains that S. No. 49 to 53 are **not** forest lands and trees have been cut only after permission from Tree Authority, Pune was obtained vide outward no. 7234 dt. 21/01/2019. There is no question of obtaining Forest clearance if the land in question is not forest land. Since the said land is not forest land, there is no question of any 'Non-forest activity' taking place.
22. With reference to para. 21, and 22, I state and submit that felling of trees took place only at S. No. 49 to 53 which are not forest lands and permission was obtained from Tree Authority before felling any trees. At S. No. 262 and S. No. 38, there has been no felling of trees. Old Existing tanks at S. No. 262 were demolished to build new tanks. Since a larger area was required for construction of new tanks, PMC demanded additional land from the Forest Department vide outward 3889 dated 20/07/2018 for S. No. 262. S. no. 38 is a 'deemed forest'. PMC sought permission from the Forest Conservator, Forest Department via outward no. 3887 dated



20/07/2018 to obtain clearance for the project in question. Hence, there has been no violation of section 2 of Forest (Conservation) Act, 1980. As on today PMC has obtained in-principle clearance for S. No. 38 and S. No. 262 from the MOEF&CC in this regard as mentioned above.

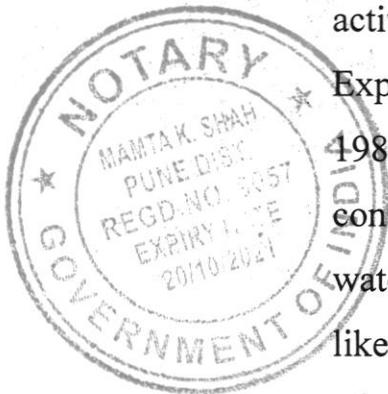
23. At para. 23, the applicant continues to repeat that the affidavit filed by PMC is full of contradictions. This allegation is denied by the present respondent PMC. The statements in the affidavit filed by PMC are consistent and contain no contradictions. It is also alleged that PMC has admitted that demolition and construction activities took place. This allegation is false and baseless. Old Existing tanks at S. No. 262 were demolished to build new tanks. Presently, no trees have been cut at S. No. 262 and S. No. 38. The in-principle clearance has been obtained from the MOEF&CC in which PMC sought permission to build the watertanks and lay down pipelines.
24. With reference to para 24, I state and submit that no trees have been felled at S. No. 262. At The allegations in para. 24 that trees have been felled and debris has been dumped are false and baseless and hence denied.
25. With reference to para. 25, it is alleged by the applicant that there has been cutting and excavation of hill slope. These allegations are false and baseless and hence denied. Old



PMC tanks which already existed were demolished to build newer and larger tanks at S. No. 262. At S. No. 38 PMC had submitted a proposal to the MOEF&CC and accordingly the in-principle clearance has been obtained. There has been no violation of Forest (Conservation) Act, 1980 at S. No. 49 to 53 as the said land has not been declared as forest land, PMC need not seek any permission from MOEF&CC

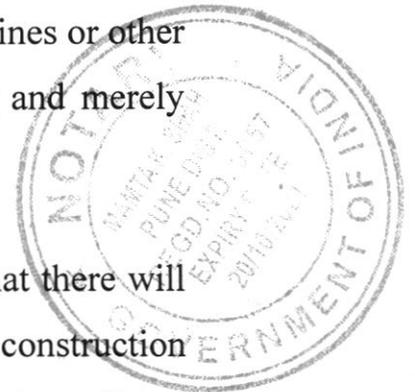
26. With reference to para. 26 the applicant is repeatedly alleging that the PMC has made several concessions in their reply. "laying down pipe lines is permissible under forest activities" is merely a statement of fact. According to the Explanation to section 2 of the Forest (Conservation) Act, 1980, 'non-forest' purpose does not include, inter alia, construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes. By no stretch of the imagination can it be taken to mean that all the impugned lands are forest lands. The PMC is merely stating a fact that laying down pipelines does not constitute 'non-forest' activities. PMC is not making any concession.

27. With reference to para. 27 and 28, I state that merely stating which activities count as 'non-forest' activities and which do not count as 'non-forest' activity does not amount to a concession of any fact. PMC sought permission for S.No.262



and S.No.38 from the MOEF&CC and obtained in-principle clearance for the sites in question. In case of S.No.49 to 53 (Law College Hill), as the land is not forest land, permission from MOEF&CC is not required. According to the Explanation to section 2 of the Forest (Conservation) Act, 1980, 'non-forest' purpose does not include, inter alia, construction of fencing, bridges and culverts, dams, waterholes, trench marks, boundary marks, pipelines or other like purposes. PMC is not conceding anything and merely making a statement of law.

28. With reference to para. 29, I state and submit that there will be no excavation upto aquifer level for the construction of the water tank. Hence, there can be no question of any damage to any groundwater aquifer.
29. At para. 30, the applicant is alleging that the PMC has inadequately responded to the allegation of cutting of hill slope and its impact on the ground water levels. I state and submit that and the structure of a water tank does not require the foundation to go upto the aquifer level. Water table in the aquifer will not be disturbed by water tank construction. Hence, there can be no impact on the ground water.

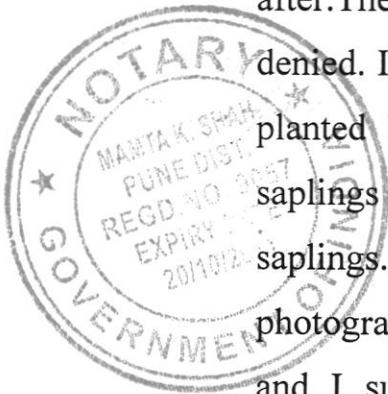


30. At para. 31, the applicant has alleged that the PMC has failed to provide legitimate permissions obtained by them. This allegation is false and baseless. The PMC has attached all the relevant permissions obtained. I submit that PMC has not conducted any activity without obtaining prior permissions from relevant authorities.

31. At paras. 32 to 34, the applicant is alleging that 54750 trees have not been planted by L&T, which only a few trees have been planted and they too are not properly looked after. These allegations are false and baseless and hence denied. I state and submit that 54750 trees have in fact been planted by L&T. PMC has annexed several receipts for saplings purchased and pictures showing the plantation of saplings. Against this, the applicants have annexed their own photographs. The applicant should be put to a strict proof and I submit that the annexures A-12 and A-13 in the rejoinder filed by the applicant cannot discharge the burden of proof on the applicant to convincingly prove his allegation that 54750 trees have not been planted by L&T.

32. Para. 35 contains a statement of fact and hence requires no response from this respondent No. 1 PMC

33. I state and submit, with reference to para. 36, that the present application is frivolous and not maintainable. The applicant has shown their mala fide intention by making far reaching



inferences and putting words in the mouth of PMC. The applicant is trying to mislead the court by stating that the PMC has contradicted itself several times when this is not the fact. Requisite permissions have been obtained from relevant authorities before cutting trees at S. No. 49 to 53. No trees have been cut at the remaining sites. Thus, the present respondent prays original application may be dismissed. The PMC Respondent No. 1 will always abide by all the orders passed by this Hon'ble tribunal. Hence, the present respondent prays that this application be dismissed with any other orders the Hon'ble tribunal thinks proper and just in the present case.



Aniruddha G. Pawaskar

Respondent No. 1
Aniruddha G. Pawaskar
Water supply department,
Pune Municipal Corporation

Pune

Date: 22/09/2021

BEFORE ME
Mamta K. Shah
MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT

NOTED AND REGISTERED
AT SR. NO. 12170/2021
DATE 22 SEP 2021

VERIFICATION

I, Aniruddha G. Pawaskar, incharge of water supply department, Pune Municipal Corporation, do hereby state on solemn affirmation that what is stated in this Additional Affidavit in paragraphs 1 to 33 is true and correct on the basis of documents and records available with me and information given to me.

Solemnly affirmed at Pune

Date 22/09/2021

Aniruddha G. Pawaskar
22/09/2021
Deponent/Affiant

I know the deponent.



Mamta K. Shah
Advocate

BEFORE ME

Mamta K. Shah

**MAMTA K. SHAH
NOTARY
GOVT. OF INDIA
PUNE DISTRICT**



NOTED AND REGISTERED
AT SR. NO. 12170/22
DATE 22 SEP 2021

ANNEXURE - A



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apccfcentral-ngp-mef@gov.in

F.No. FC-I/MH-175/2020-NGP /8543

Date: 25.08.2021

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032.

Sub: Diversion of 0.7031 ha Reserved Forest land in favour of Water Supply Department, Pune Municipal Corporation (PMC), Pune for Construction of ground water reservoir capacity 13 ML, 2ML and 3.5 ML ESR to supply drinking water to Shivajinagar Pune area under PMC, Pune in forest Sur. No. 262 at Village-Bhamburda, Tal. Haveli, District- Pune District in the State of Maharashtra-regarding.

Sir,

The undersigned is directed to refer to APCCF & Nodal Officer (FCA), Government of Maharashtra letter No. Desk-17/NC/II/ID 12764/(19)1732/2019-20 dated 24.01.2020 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and APCCF & Nodal Officer (FCA), Government of Maharashtra letter No. Desk-17/NC/II/ID 12764/(19)/458/2020-21 dated 07.09.2020 and letter No. Desk-17/Nodal/Pune/ID12764/(19)/750/21-22, dated 11.08.2021 forwarding additional information as sought vide this office letters of even number dated 11.02.2020 and 19.10.2020 and to say that the said proposal has been examined in the Integrated Regional Office in light of the relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder.

After careful examination of the proposal and on the basis of the recommendation of APCCF & Nodal Officer (FCA), Maharashtra, the Central Government hereby accords 'in-principle' under Section - 2 of the Forest (Conservation) Act, 1980 for diversion of 0.7031 ha Reserved Forest land in favour of Water Supply Department, Pune Municipal Corporation (PMC), Pune for Construction of ground water reservoir capacity 13 ML, 2ML and 3.5 ML ESR to supply drinking water to Shivajinagar Pune area under PMC, Pune in forest Sur. No. 262 at Village- Bhamburda, Tal. Haveli, District- Pune District in the State of Maharashtra subject to the fulfilment of the following conditions

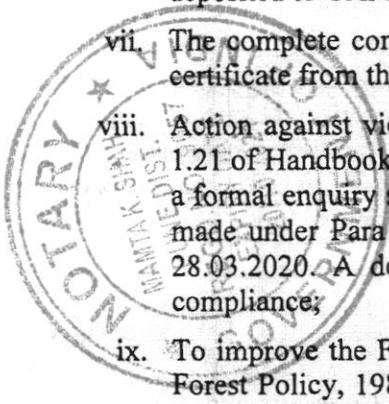
- i. Legal status of the forest land shall remain unchanged;
- ii. **Compensatory afforestation**
 - a. Compensatory afforestation shall be taken up by the Forest Department over 1.00 ha degraded forest land in Gut No. 425 at Village- Vadgaon Shinde, Taluka- Haveli, District- Pune at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Pune District shall be planted and monoculture of any species may be avoided.
- iii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection

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of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

iv. NPV:

- a. The State Government shall charge the Net Present Value (NPV) for the 0.7031 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
 - b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- v. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department. Further, maximum number of trees below 60 cm girth shall be translocated by State Forest Department at the cost of User Agency;
 - vi. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through *e-portal* (<https://parivesh.nic.in/>);
 - vii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
 - viii. Action against violation shall be undertaken as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. Further, a formal enquiry shall be conducted by State Forest Department as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. A detail report in this regard shall be submitted along with Stage-I compliance;
 - ix. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 1000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed area, User Agency shall voluntary distribute remaining 50% of seedlings to them free of cost. A compliance report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Integrated Regional Office of MoEF&CC;
 - x. State Forest Department shall undertake avenue plantation as per IRC norms at the cost of User Agency;
 - xi. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas;



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- xii. The pipeline shall be laid down 1.5 meter below the ground and after lying down of pipe line the ground will be leveled;
- xiii. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
- xiv. The layout plan of the proposal shall not be changed without prior approval of Central Government;
- xv. No labour camp shall be established on the forest land;
- xvi. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xvii. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xviii. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xix. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xx. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xxi. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xxii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;

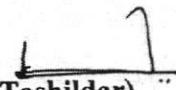
xxiii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;

xxiv. The compliance report shall be uploaded on *e-portal* (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iii, iv (a), v, vi, vii, viii and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.

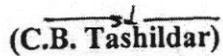
This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
- ii. The Addl. PCCF & Nodal Officer (FCA), Government of Maharashtra, Nagpur.
- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)

ANNEXURE - B



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FORESTS
& CLIMATE CHANGE

Integrated Regional Office
Ground Floor, East Wing
New Secretariat Building
Civil Lines, Nagpur - 440001
apccfcentral-ngp-mef@gov.in

F.No. FC-I/MH-174/2020-NGP /8542

Date: 25.08.2021

To,

The Principal Secretary (Forests),
Revenue and Forest Department,
Hutatma Rajguru Chowk
Madam Cama Marg
Mantralaya, Mumbai - 400032.

Sub: Diversion of 0.571 ha of Identified Forest land in favour of Water Supply Department, Pune Municipal Corporation for Construction of drinking water reservoir (Along with pipeline, electric supply and approach road) to supply water to Pashan and Sutravadi area under PMC Pune at Village- Pashan, Tal. Haveli, District- Pune in the State of Maharashtra- regarding.

Sir,

The undersigned is directed to refer to APCCF & Nodal Officer (FCA), Government of Maharashtra letter No. Desk-17/NC/II/ID 12765/(19)/1706/2019-20 dated 21.01.2020 on the above subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and APCCF & Nodal Officer (FCA), Government of Maharashtra letter No. Desk-17/NC/II/ID 12765/(19)/476/2020-21 dated 10.09.2020, letter No. Desk-17/NC/II/ID-12765 (19)/196/2021-22 dated 31.05.2021 and letter no. Desk-17/Nodal/Pune/ID12765(19)/751/21-22, dated 11.08.2021 forwarding additional information as sought vide this office letters of even number dated 18.02.2020, 30.09.2021 and 21.06.2021 and to say that the said proposal has been examined in the Integrated Regional Office in light of the relevant provisions of the Forest (Conservation) Act, 1980 and Guidelines issued thereunder.

After careful examination of the proposal and on the basis of the recommendation of APCCF & Nodal Officer (FCA), Maharashtra, the Central Government hereby accords 'in-principle' under Section - 2 of the Forest (Conservation) Act, 1980 for diversion of 0.571 ha of Identified Forest land in favour of Water Supply Department, Pune Municipal Corporation for Construction of drinking water reservoir (Along with pipeline, electric supply and approach road) to supply water to Pashan and Sutravadi area under PMC Pune at Village- Pashan, Tal. Haveli, District- Pune in the State of Maharashtra subject to the fulfilment of the following conditions

- i. Legal status of the forest land shall remain unchanged;
- ii. **Compensatory afforestation**
 - a. Compensatory afforestation shall be taken up by the Forest Department over 1.00 ha degraded forest land in Gut No. 425 at Village- Vadgaon Shinde, Taluka- Haveli, District- Pune at the cost of the User Agency. As far as possible, a mixture of local indigenous species along with 10% RET species of Pune District shall be planted and monoculture of any species may be avoided;
- iii. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the

Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

iv. NPV:

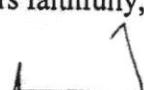
- a. The State Government shall charge the Net Present Value (NPV) for the 0.571 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 in this regard;
 - b. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- v. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department; Further, maximum number of trees below 60 cm girth shall be translocated by State Forest Department at the cost of User Agency.
 - vi. All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through *e-portal* (<https://parivesh.nic.in/>).
 - vii. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector;
 - viii. Action against violation shall be undertaken as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. Further, a formal enquiry shall be conducted by State Forest Department as per the provisions made under Para 1.21 of Handbook of Forest Conservation Act, 1980 published in 28.03.2020. A detail report in this regard shall be submitted along with Stage-I compliance;
 - ix. To improve the Forest/ Tree cover and to reduce pollution, as mandated in National Forest Policy, 1988 and Environmental (Protection) Act, 1986 respectively, the User Agency shall develop a separate nursery at one or more places to raise at least 1000 seedlings of forestry species along with bamboo, fruit bearing, medicinal, ornamental and indigenous/local every year. At least 50% of seedlings shall be planted by User Agency in the vicinity of project area including forest area and for hand holding with local people residing in vicinity of proposed area, User Agency shall voluntary distribute remaining 50% of seedlings to them free of cost. A compliance report including species wise details of seedlings raised, location of plantation area and details of villagers whom seedlings have been distributed need to be prepared every six month and submitted to Integrated Regional Office of MoEF&CC;
 - x. State Forest Department shall undertake avenue plantation as per IRC norms at the cost of User Agency;
 - xi. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas;
 - xii. The pipeline shall be laid down 1.5 meter below the ground and after lying down of pipe line the ground will be leveled;

- xiii. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable;
- xiv. The layout plan of the proposal shall not be changed without prior approval of Central Government;
- xv. No labour camp shall be established on the forest land;
- xvi. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel;
- xvii. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer;
- xviii. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work;
- xix. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less;
- xx. The forest land shall not be used for any purpose other than that specified in the project proposal;
- xxi. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India;
- xxii. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018;
- xxiii. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife;
- xxiv. The compliance report shall be uploaded on *e-portal* (<https://parivesh.nic.in/>);

After receipt of a report on the compliance of conditions no iii, iv (a), v, vi, vii, viii and undertakings, duly authenticated by the competent authority in the State Government, in respect of all other conditions, from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980.

This issues with the approval of Regional Officer (Central), Integrated Regional Office, MoEF & CC, Nagpur.

Yours faithfully,


(C.B. Tashildar)
AIGF (Central)

Copy to:

- i. The PCCF (HoFF), Government of Maharashtra, Nagpur.
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- iii. User agency.
- iv. Guard file.


(C.B. Tashildar)
AIGF (Central)



पुणे महानगरपालिका
वृक्ष प्राधिकरण कार्यालय
कोथरूड-वावधन क्षेत्रीय कार्यालय
जा.क्र.व.प्रा.जा./ ७२३४
दिनांक २९/९/२०१९

प्रति,
प्रति,
अधिक्षक अभियंता, पाणी पुरवठा प्रकल्प
एस.एन.डी.टी.एच.एल.आर. व वी.पी.टी.
हनुमाननगर, केळेवाडी, पौडरोड, कोथरूड, पुणे - ३८

विषय:- एस.एन.डी.टी.एच.एल.आर. व वी.पी.टी. हनुमाननगर, केळेवाडी, पौडरोड, कोथरूड, पुणे, येथील वृक्ष पूर्ण काढणेबाबत.

संदर्भ:- १) आपला आ.क्र. २२७६ दि. २९/०९/२०१८ रोजीचा अर्ज.

२) मा. महापालिका आयुक्त यांची मान्यता-ठराव क्र. ६/३६० दि. २२/११/२०१८

३) महाराष्ट्र (नागरी क्षेत्र) झाडांचे जतन अधिनियम १९७५.

४) मे. उच्च न्यायालय, मुंबई यांचे दि. २० सप्टेंबर २०१३ रोजीचे आदेश. (जनहित याचिका क्र. ९३/२००९)

एस.एन.डी.टी.एच.एल.आर. व वी.पी.टी. हनुमाननगर, केळेवाडी, पौडरोड, कोथरूड, पुणे, येथील खालील वर्णनात नमूद केलेले वृक्ष तोडनेस परवानगी मिळणेबाबत आपले संदर्भांकित अर्जानुसार, संदर्भांकित क्र. २ च्या मान्यतेनुसार व वृक्ष अधिकारी नोंदवही क्र. दि. / / २०१८ अन्वये आपणास खालीलप्रमाणे परवानगी देणेत येत आहे.

अ.क्र.	वृक्षांचे नाव	म.वेढी (मी)	उंची(मी)	वृक्षांचे वयवर्ष (अंदाजे)	मा. महापालिका आयुक्त तथा अध्यक्ष वृक्ष प्राधिकरण समिती यांनी दिलेली मान्यता
१)	ग्लोरीसिडीया	१.२०	९	२२	वृक्ष क्र. १ ते ७० चे वृक्ष हे अर्जदार यांना पाण्याच्या टाक्या वांधण्याचे कामात अडथळा ठरत आहे अ. क्र. १, ४ ते ९, ११ ते २१, २३ ते ७० चे ऐकून ६६ वृक्ष पुनरोपणास साथ देणारे असल्याने पुनरोपण करणे तर अ. क्र. २, ३, १०, २२ ऐकून ४ वृक्ष पुनरोपणास साथ देणारे नसल्याने पूर्ण काढणेस नियमाप्रमाणे १:३ प्रमाणात स्थानिक जातीचे वृक्ष लागवड करण्याच्या अटीवर ऐकून ६६ वृक्ष पुनरोपण तर ४ वृक्ष पूर्ण करणेस परवानगी देणेत येत आहे.
२)	कडुलिंब	०.९०	१०	१८	
३)	सुवागूळ	०.५०	१०	१२	
४)	ग्लोरीसिडीया	१.३०	१०	२५	
५)	ग्लोरीसिडीया	१.२०	१०	२३	
६)	ग्लोरीसिडीया	१.१०	१०	२२	
७)	ग्लोरीसिडीया	०.९०	१०	१८	
८)	ग्लोरीसिडीया	०.९०	१०	१८	
९)	कडुलिंब	०.६०	९	१३	
१०)	सुवागूळ	०.६०	९	१३	
११)	ग्लोरीसिडीया	०.७०	७	१५	
१२)	ग्लोरीसिडीया	०.५०	७	१२	
१३)	ग्लोरीसिडीया	०.५०	७	१२	
१४)	ग्लोरीसिडीया	०.५०	७	१२	
१५)	कडुलिंब	०.७०	७	१५	
१६)	ग्लोरीसिडीया	०.५०	६	१३	
१७)	ग्लोरीसिडीया	०.५०	७	१२	
१८)	ग्लोरीसिडीया	१.२०	१०	२३	
१९)	ग्लोरीसिडीया	१.५०	१०	३२	
२०)	ग्लोरीसिडीया	०.९०	१०	१८	
२१)	ग्लोरीसिडीया	१.५०	१०	३२	
२२)	सुवागूळ	०.५०	१०	१३	
२३)	ग्लोरीसिडीया	२.५०	१०	३८	
२४)	ग्लोरीसिडीया	०.७०	१०	१५	
२५)	ग्लोरीसिडीया	०.७०	१०	१५	
२६)	ग्लोरीसिडीया	०.६०	१०	१३	
२७)	ग्लोरीसिडीया	१.१०	१०	२३	
२८)	ग्लोरीसिडीया	१.३०	१०	२४	
२९)	ग्लोरीसिडीया	१.८०	१०	३२	
३०)	ग्लोरीसिडीया	१.५०	१०	२८	
३१)	ग्लोरीसिडीया	०.६०	१०	१२	
३२)	ग्लोरीसिडीया	१.१०	१०	२३	
३३)	ग्लोरीसिडीया	०.९०	९	२२	
३४)	ग्लोरीसिडीया	०.७०	९	१८	
३५)	ग्लोरीसिडीया	०.७०	१०	१८	
३६)	ग्लोरीसिडीया	१.१०	१०	२३	
३७)	ग्लोरीसिडीया	०.६०	१०	१२	
३८)	ग्लोरीसिडीया	०.६०	१०	१३	
३९)	ग्लोरीसिडीया	०.५०	७	१२	
४०)	कडुलिंब	०.५०	१०	१२	
४१)	ग्लोरीसिडीया	०.६०	१०	१३	
४२)	ग्लोरीसिडीया	०.५०	१०	१२	
४३)	ग्लोरीसिडीया	०.६०	७	१२	
४४)	कडुलिंब	०.५०	१०	१२	
४५)	ग्लोरीसिडीया	०.५०	७	१८	

४६)	कडुनिंब	०.५०	७	१२
४७)	ग्लिरीसिडीया	०.४०	१०	१३
४८)	ग्लिरीसिडीया	०.७०	७	१८
४९)	ग्लिरीसिडीया	०.५०	९	१३
५०)	ग्लिरीसिडीया	१.१०	७	१५
५१)	ग्लिरीसिडीया	०.४०	७	१२
५२)	ग्लिरीसिडीया	०.५०	१०	१३
५३)	ग्लिरीसिडीया	१.२०	१०	२३
५४)	ग्लिरीसिडीया	०.९०	१०	१८
५५)	ग्लिरीसिडीया	०.९०	१०	१८
५६)	ग्लिरीसिडीया	१.५०	१०	३२
५७)	ग्लिरीसिडीया	१.२०	१०	२८
५८)	ग्लिरीसिडीया	१.९०	१०	२८
५९)	ग्लिरीसिडीया	१.२०	१०	२२
६०)	ग्लिरीसिडीया	१.५०	१०	३२
६१)	जगली	०.७०	७	१५
६२)	ग्लिरीसिडीया	१.२०	१०	२३
६३)	ग्लिरीसिडीया	१.८०	१०	३२
६४)	ग्लिरीसिडीया	०.५०	७	१२
६५)	ग्लिरीसिडीया	०.७०	१०	१५
६६)	ग्लिरीसिडीया	०.५०	१०	१५
६७)	ग्लिरीसिडीया	१.१०	१०	२३
६८)	ग्लिरीसिडीया	१.१०	३०	२३
६९)	ग्लिरीसिडीया	०.५०	१०	१२
७०)	कडुनिंब	०.७०	७	१३



टीप:- मा. महापालिका आयुक्त तथा अध्यक्ष वृक्ष प्राधिकरण समिती यांच्या मान्यतेनुसार खालील अटीवर कार्यवाही करणेस परवानगी देणेत येत आहे.

- उपरोक्त अ. क्र. १, ४ ते ९, ११ ते २१, २३ ते ७० चे एकूण ६६ वृक्ष पुनरोपण करणेस व अ. क्र. २, ३, १०, २२ एकूण ४ वृक्ष पूर्ण काढणेस स्थानिक जातीचे नवीन २१० वृक्षांची लागवड करून संदर्भ क्र. ३ च्या कायद्यान्वये त्यांचे संवर्धन व संरक्षण किमान तीन वर्षे करणे व याबाबतचा अहवाल मा. वृक्ष अधिकारी यांचेकडे सहा महिन्यातून एकदा सादर करणे बंधनकारक आहे.
- सदरहू परवानगीचा कालावधी जावक दिनांकापासून तीन महिने मुदतीपर्यंत असेल.
- प्रस्तुतची परवानगी कोणत्याही नागरिकांनी पाहण्यास मागितल्यास ती दाखिविने बंधनकारक आहे.
- तत्कालीन वृक्ष अधिकारी यांचे पाहणी अहवालच अवलोकन करून तसेच मा. महापालिका आयुक्त तथा अध्यक्ष वृक्ष प्राधिकरण समिती दि. २२/११/२०१८ रोजीच्या मान्यतेनुसार परवानगी देणेत येत आहे.
- जर वृक्षांवर पक्ष्यांची घराटी असतील तर ती योग्य त्या ठिकाणी स्थलांतरित करणे बंधनकारक आहे. त्यामध्ये अडचण निर्माण झाल्यास मा. उपवनसंरक्षक, पुणे विभाग, दूरध्वनी क्र. ०२२०-२५६७६९१८/२५६७५६६३ या क्रमांकावर संपर्क साधने.
- सदरहू मिळकतीमध्ये उपरोक्त वृक्षांखेरीज अन्य -- वृक्ष असून, वृक्ष मारतील असे कोणतेही प्रकारचे कृत्य करणे हे संदर्भ क्र. ३ मधील कायद्यान्वये गुन्हा आहे.
- संदर्भ क्र. ४ च्या मे. उच्च न्यायालय, मुंबई यांच्या आदेशान्वये किमान ६ फुट उंचीचे, किमान मध्य वेढी १० से.मी. व किमान ५ वर्षे वयाचे, स्थानिक जातीचे नवीन २१० वृक्ष लावून त्यांचा अहवाल स्थळदर्शक नकाशा व फोटोसह इकडील कार्यालयास लवकरात लवकर सादर करणे आवश्यक आहे.
- आपणाकडून उपरोक्त परवानगी पत्राप्रमाणे वृक्षतोडी बाबतचे कार्यवाही, संबंधित विभागाच्या हॉर्टीकल्चर मिस्त्री- श्री. अनिल साबळे (मो. नं. ८३०८८४१५१७) यांच्या नियंत्रणाखाली करणेत यावी.
- आपणास यापूर्वी देण्यात आलेली नोटीस तोडवयाच्या/पुनरोपण करावयाच्या वृक्षावर अडकवून, वृक्ष काढणेबाबत कोणत्याही नागरिकांची अथवा मंस्थेचा आक्षेप आला असल्यास त्याची खातरजमा केल्यानंतर वृक्ष काढणेची कार्यवाही करावी.
- वृक्ष तोडणे/पुनरोपण करणे संबंधितची कार्यवाही आपल्या खात्यामार्फत करण्यात येऊन, तोडणे/पुनरोपण करणे संबंधीची कार्यवाही आपल्या खात्यामार्फत करण्यात आल्यानंतर, सदरहू कामामधून निघणत्या लाकूड फाट्याचे मुल्यांकन वन विभाग, पुणे यांच्याकडून आपल्या विभाग मार्फत करण्यात यावे व सदरचा लाकूड फाट्याची विक्री आपल्या विभागांमार्फतच करण्यात येऊन, त्याबाबतचा लेखी अहवाल इकडील कार्यालयास सादर करण्यात यावा.
- उपरोक्त प्रस्ताववावट भविष्यामध्ये निर्माण होणारे आक्षेप व न्यायालयीन प्रकरणांची संपूर्ण जबाबदारी आपली राहिल.

ATTESTED

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यांस.....

(उपरोक्त नमूद केलेल्या अटीनुसार अर्जदारांकडून कार्यवाही केली जाते किंवा नाही याबाबत हॉर्टीकल्चर मिस्त्री, यांचे नियंत्रण व काम करून घेण्याची जबाबदारी राहिल)

श्री. साबळे
30/11/19

अधिकांक अभियंता
पाणी पुरवठा प्रकल्प
पुणे महानगरपालिका
आवक क्र. २९२७
दिनांक- २५/११/२०१९

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